

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.(IB)1371(MB)/2017

MA 549/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018

NAME OF THE PARTIES: Standard Chartered Bank

Vs

Ruchi Soya Industries Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016.

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**ORDER**

13. **MA 549/2018 in C.P.(IB)-1371(MB)/2017**

First Call : Pass Over for filing withdrawal memo.

Second Call: On the withdrawal memo filed by the applicant Counsel, MA 549/2018 is hereby dismissed as withdrawn with liberty to proceed in accordance with law, exempting the time consumed in this proceeding from the limitation period as prescribed under Section 60(6) of the IBC, 2016.

SDI-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

SDI-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Encl: Withdrawal Memo